NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s. M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

of. Abbas Mandriwala Advocate

//b Ranal-Shah Lho.

for Petittoner

2. Mr. Sidhant Kaushik Advocate

i|b Wadia Ghandy & Co.

for Respondent Nos. 2404

Order

C.P No. 62/58-59, 397-398/CLB/MB/MAH/2014

1. Vide proceedings sheet dated 12.08.2016 the C.P. was listed for hearing on 13.09.2016; however today as per preacipe it is mentioned as under: -

"The said matter was adjourned by consent to 13th September 2016 for possibility of settlement, however, the Counsel of the Petitioner is in a personal difficulty on 13.09.2016, hence the indulgence of this Court is

sought to adjourn the said matter to 27th September 2016 with consent of both parties."

2. Request granted. Let this C.P. be now fixed for adjudication on 27.09.2016; instead of 13.09.2016. Ld. Counsels of both the sides are present as well as consented for this date of next hearing. Registry is directed to accordingly modify the cause-list.

Mkshrawal-

M. K. SHRAWAT
Member (Judicial)

Dated: 19th August, 2016.